

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

OA 467/90

Date of judgement: 17-3-93.

Between

Sri Gundala Joseph

: Applicant

And

1. Assistant Superintendent
Telegraffic, D.T.O., Fortgage,
Rajahmundry.

2. The Superintendent,
Telegraffic Division,
Rajahmundry.

3. The Chief General Manager,
Telecommunications,
Andhra Pradesh, Hyderabad.

: Respondents.

COUNSEL FOR THE APPLICANT

: Shri J. Venugopala Rao

COUNSEL FOR THE RESPONDENTS

: Shri N.V. Raghava Reddy

CORAM

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the division bench delivered by Shri
R. Balasubramanian, Member (Admn.))

Heard the learned counsel for the applicant
and also learned Standing Counsel for the respondents.

The prayer herein is to direct the respondents
to reinstate the applicant and also to include him in
the selection list for Group 'D' posts in the particular
where he was working on casual basis. It is averred
for the applicant that his services were terminated

solely on the ground that he was engaged after 31-3-85. On this point, Shri N.V. Raghava Reddy, learned standing counsel for the respondents ~~presented~~ ~~produced~~ a copy of the order No. TA/RE/20-2/Rlgs/Corr. dated 22-2-93 issued by the Chief General Manager wherein it has been stated that all the casual mazdoors who are recruited after 31-3-85 and continuing should not be retrenched. The applicant ~~is~~ ^{had been} re-engaged and is continuing by virtue of the Interim order passed by this Bench. Therefore, this order dated 22-2-93 issued by the Chief General Manager is fully applicable to the applicant and the respondents are directed to follow the rule indicated in the memo. dated 22-2-93.

As for regularisation, the respondents are directed to consider the case of the applicant for absorption in Gr. D cadre in accordance with rules. The OA is disposed of accordingly with no costs.

Nr
(V. Neeladri Rao)
Vice-Chairman

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)

(Dated 17th March, 1993) *3087* Dy. Registrar (J)

NS

Copy to:-

1. Assistant Superintendent Telegraffic, D.T.O. Fortgage, Rajahmundry.
2. The Superintendent, Telegraffic Division, Rajahmundry.
3. The Chief General Manager, Telecommunications, A.P. Hyderabad.
4. One copy to Sri. J.Venugopala Rao, advocate, Advocates Associations, High Court Buildings, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd
6. One spare copy.

Rsm/-

P. Venkateswaran
30/3/93

O.A. 467/90

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER (JUL)

DATED: 17/3/-1993

ORDER/JUDGMENT

R.P. / C.P/M.A.NO.

in

O.A.No.

467/90

T.A.No. (W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

✓ No order as to costs.

pvm

